

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-101
IB-229/ND/2022
Restoration App/51/2023

IN THE MATTER OF:

Raja Som Sehrawat

Vs.

Optiemus Infracom Ltd

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 14.03.2023

CORAM:

**SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Peeyoosh Kalra, Adv Sudhindra Tripathi,
Adv Nikita Anand

For the Respondent :

ORDER

Restoration App/51/2023:-

In the wake of the order dated 31.01.2023 passed by Hon'ble NCLAT in Company Appeal No-1150/2022, the captioned IA **is allowed** and IB-229/ND/2022 is restored to its original position.

IB-229/ND/2022:-

Arguments heard. Issue notice to the Respondent returnable on 21.04.2023. Ld. Counsel for the Petitioner undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within two weeks from the date of receipt of the notice by them. List the matter on **21.04.2023**.

Sd/-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)